

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-839/ND/2022
IA/2547/2023

IN THE MATTER OF:

Small Industries Development Bank of India

...PETITIONER

Vs

Mr. Amar Nath Rai

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

**:Mr. Abhishek Devgan and Mr. Vishal
Hirawat, Advs.**

For the Respondent

:

ORDER

IA/2547/2023

Ld. Counsel on behalf of the Petitioner is present and submitted that they could not locate the whereabouts of the Personal Guarantor. However, Ld. Counsel submitted that notice of this application was given to the Personal Guarantor and that they have filed proof of service. Ld. Counsel sought time to file the valid AFA of the proposed of RP. Time prayed for is granted. List the matter on **31.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)